

(ख) क्या आपात स्थिति के दौरान इस घटना को रफा-दफा कर दिया गया था ;

(ग) क्या सरकार का विचार इस सामूहिक हत्याकांड की जांच के लिये एक न्यायिक आयोग नियुक्त करने का है : और

(घ) क्या हत्याकांड में मारे गये युवकों के परिवारों को मुआवजा दिया जायेगा ?

गृहमंत्री (चौधरी चरण सिंह) :

(क) जी नहीं, श्रीमान् ।

(ख) से (घ), प्रश्न नहीं उठता है ।

Alleged access of Shri Sanjay Gandhi to Government Files

459. SHRI KALYAN JAIN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the attention of Government has been drawn to the statement of former Industries Minister published in the *Hindustan Times* dated 6th May, 1977 that Shri Sanjay Gandhi had free access to Government files and promotions and appointments of officers were decided by him and the honest and sincere officers had often to pay the penalty;

(b) the reaction of Government thereto; and

(c) the action proposed to be taken by Government to check such undue interference in future by persons not connected with Government?

THE MINISTER OF HOME AFFAIRS (CHAUDHURI CHARAN SINGH): (a) Yes, Sir.

(b) and (c). Government consider that it is grossly improper and illegal to permit any unauthorised person to

have access to official papers. Government expect that those who are authorised to deal with official business and handle Government papers, will exercise due responsibility in such matters as required by law and established practice.

Grant of Pension to Freedom fighters from Maharashtra

460. SHRI R.K. MHALGI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) how many applications from Swatantrya Sainiks (Freedom Fighters) of Maharashtra State have been received within last three years in the office of Government of India;

(b) how many of them have been decided;

(c) how many are still pending for decision, District-wise and when they are likely to be decided;

(d) how many of the applicants have been granted pension uptill now; and

(e) what are the grounds on which some of the applications are rejected?

THE MINISTER OF HOME AFFAIRS (CHAUDHURI CHARAN SINGH): (a) During the last three years, i.e. from 1-4-1974 to 31-3-1977, 1818 applications have been received from freedom fighters of Maharashtra State.

(b) All of them have been decided.

(c) None.

(d) From 15-8-72 to 7-6-1977, 10,310 freedom fighters from Maharashtra have been sanctioned pension.

(e) Applications are rejected on the following grounds:

(i) Failure to furnish adequate documentary evidence in support of the claim of political suffering.

(ii) Period of imprisonment/detention/uninternment/externment/abscondence being less than six months.

(iii) Annual income exceeding Rs. 4,999/-.

(iv) Imprisonment not connected with freedom movement.

(v) Release on tendering apology.

(vi) Widow's remarriage.

(vii) Re-instatement or re-employment in cases of loss of job.

(viii) Post-independence conviction.

Arrests of leaders on 25th and 26th June, 1975

461. SHRI R. K. MHALGI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the then Home Minister, Shri Brahmananda Reddy knew about wholesale arrests on 25th and 26th June, 1975 of important leaders only on June 26, 1975 after the Cabinet meeting in morning; and

(b) if so, who had issued the orders of arrest without the knowledge of the then Union Home Minister?

THE MINISTER OF HOME AFFAIRS CHAUDHURI CHARAN SINGH): (a) Government are aware that arrests of important leaders were made even before the Cabinet meeting on the morning of 26th June 1975. There is, however, no information with the Government whether Shri Brahmananda Reddy, the then Home Minister had any personal knowledge of such arrests prior to such Cabinet meeting.

(b) Instructions were issued to the State Governments/Union Territory Administrations only on the morning of 28th June, 1975 after the said Cabinet meeting to make preventive arrests to the extent necessary to prevent formation of crowds or processions or any form of agitation likely to lead to violence. The question how the orders of arrest were made prior

to the issue of these instructions is under examination and will also fall within the purview of the Commission of Inquiry headed by Justice J.C. Shah.

Installation of Equipments in the Cochin Shipyard

462. SHRI VAYALAR RAVI: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether some of the vital equipments necessary for ship-building have not so far been installed in the Cochin Shipyard; and

(b) if so, the details and the reasons therefor and what steps Government propose to take in this matter?

THE MINISTER OF DEFENCE (SHRI JAGJIVAN RAM): (a) Yes Sir.

(b) The 105-Tonne Gantry Crane is such an item of vital equipment. The crane of this span and size is being manufactured indigenously for the first time in India in collaboration with a West German firm. The preparation of all working drawings and fabrication and erection of the crane is being done under Lloyds rigorous inspection. But owing to inexperience of manufacturers, requirement of a variety of high quality items and materials and rigid quality control, the commissioning of this crane has got delayed. Now practically all the components have arrived on site and with the strengthening of supervision and direction of erection work, the pace of work has lately quickened.

Demands of the Cochin Shipyard Employees

463. SHRI VAYALAR RAVI: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether the employees of the Cochin Shipyard have submitted any demands to the management; and